

LOK SABHA DEBATES Dated.....23.03.201
(Part II—Proceedings other than Questions and Answers)

Vol. IX]

**First Day of the Fourteenth Session of First
Parliament of India**

[No. I

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LOK SABHA

Wednesday, 14th November, 1956

*The Lok Sabha met at Eleven of the
Clock.*

[**MR. SPEAKER** (**SHRI M. ANANTHA-
SAYANAM AYYANGAR**) in the Chair].

QUESTIONS AND ANSWERS

(See Part I)

12 hrs.

DEATH OF SHRI BHAWANI SINGH

Mr. Speaker: I have to inform the House of the sad demise of Shri Bhawani Singh, a Member of this House from Barmer Jalore, Rajasthan. We mourn the loss of Shri Bhawani Singh. I am sure the House will join me in conveying our condolences to his family. The House may kindly stand in silence for a minute.

Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes): Before rising, may I, on behalf of the Independent Members' Group of which he was a valued Member, add a few words to what you have said?

Mr. Speaker: No, no. If hon. Members have any such desire to make some reference on the floor of the House, they should have already communicated to me. I have requested the Members to stand in silence.

*The Members stood in silence for a
minute.*

MOTIONS FOR ADJOURNMENT

**GOVERNMENT'S ATTITUDE TO FIVE-
POWER RESOLUTION ON HUNGARY**

Mr. Speaker: I have received notice of an adjournment motion from Shri Kamath: Government's attitude to the Five Power Resolution on Hungary moved in the U.N. General Assembly on November 9, 1956.

I have received a communication from the Prime Minister saying,

"I propose to make a statement in the Lok Sabha on the 16th November. I shall deal with this matter then. Apart from this, we shall have an early debate in the Lok Sabha on International Affairs. I would suggest, therefore, that it is not necessary to take this matter up separately."

Shri Kamath (Hoshangabad): May I make an earnest request that the debate may be held on Friday itself after the statement is made or at the latest, on Monday? It is a very urgent matter of world importance. It should not be delayed at all. At the latest, it should be held on Monday.

Mr. Speaker: On the 16th, the statement will be made.

The Prime Minister and Minister of External Affairs (**Shri Jawaharlal Nehru**): So far as we are concerned, we should like to have as early a debate as possible. I do not mind if it is on Friday or Monday. It is a question of adjustment in the business of the House. Government will accept any day for the debate.

Mr. Speaker: The Business Advisory Committee is meeting at 4 o'clock today. We will fix up the time and the date.

**REFUSAL OF ELECTION COMMISSION TO
RECOGNISE SOCIALISTIC PARTY OF UTTAR
PRADESH**

Mr. Speaker: I have received notice of another adjournment motion from Pandit S. C. Mishra: Refusal of the Election Commission of India to accord recognition to the Socialist Party of Uttar Pradesh as a State Party even after the fulfilment of the conditions laid down by the Election Commission.

The Minister of Legal Affairs (Shri Pataskar): I got notice of this adjournment motion, I think, only an hour back. I believe there is no urgency so far as I can see about this matter. If the hon. Member has got any grievance with regard to the allotment of symbol to the Party, if he makes a representation, I will make enquiries and give information either to him or to the House itself.

Pandit S. C. Mishra (Monghyr North-East): I do not understand what the hon. Minister meant by saying that if our Party wanted a symbol, we should write to him. As laid down in the procedure, we wrote to the Election Commission and the Election Commission has finally said that they are not going to give us a symbol. If the Minister undertakes to correct it afterwards, I am prepared to give up my adjournment motion.

Mr. Speaker: The hon. Minister has said that he will look into the matter.

Shri Pataskar: It has also to be noted that the Election Commission is an independent Constitutional authority. I have no desire to withhold whatever information that I can give to the House. That is what I have suggested.

Mr. Speaker: I do not think I am called upon to grant permission for this motion.

Pandit S. C. Mishra: Let it stand over.

Mr. Speaker: The hon. Member can talk to the hon. Minister and make representations to him. Whatever can be done under the law and the Constitution, I believe, will be done.

**TOKEN STRIKE OF EMPLOYEES OF LIFE
INSURANCE CORPORATION**

Mr. Speaker: I have received notice of another adjournment motion from Shri Sadhan Gupta: the failure of Government to avert the token strike of the employees of the Life Insurance Corporation of India by not negotiating with their representatives for the redress of their grievances in respect of the fixation of inadequate pay scales and allowances and the promulgation of retrograde service conditions and particularly in respect of the denial of their legitimate claims for bonus.

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I do not know how far these presumptions are correct. I do not know about the token strike. I do not think it has yet taken place. So far as negotiations are concerned, some time back I saw representatives of various organisations representing clerks and other officers working in the Life Insurance Corporation and explained the Government point of view. So far as pay scales are concerned, I did make a statement before the House rose last session. We have stuck to the assurance that we have given and nobody has been adversely affected. Beyond that I cannot say anything on this particular adjournment motion. Nor can I say that there is anything particularly urgent in this particular matter so that there should be an adjournment of the House to discuss this matter.

Shri Sadhan Gupta (Calcutta South-East): May I submit, Sir, that there have been reports in the press and we know that it has been definitely decided by the employees to go on a token strike to protest against the pay scales fixed. My adjournment motion is directed to the necessity of negotiating with them in order to arrive